

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2015

(Arising out of impugned final judgment and order dated 15-12-2014 in RSA No. 55/2002 passed by the High Court Of Himachal Pradesh At Shimla)

AMRO DEVI & ORS.

Petitioner(s)

VERSUS

JULFI RAM (DECEASED) THR. LRS. & ORS.

Respondent(s)

Date : 16-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. M. C. Dhingra, AOR
Mr. Gaurav Dhingra, Adv.
Mr. Shashank Singh, Adv.
Mr. Piyush Kant Roy, Adv.
Mr. Abhishek Lakra, Adv.
Mr. Rishabh Kumar Singh, Adv.
Mr. Arvind Kumar Singh, Adv.
Mr. Mahendra Ram, Adv.
Mr. Dipanker Pokhriyal, Adv.

For Respondent(s) Mr. Anil Nag, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

Brief written submissions by the parties may be
filed within a week from today.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

